

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

CP-21/2016

IN THE MATTER OF:

M/s. Jyoti Knits (P) Ltd. & Ors.

.....PETITIONER

SECTION :

Under Section 391 (2) & 394

Order delivered on 10.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Anil Goel, Advocate

For the Respondent

: -

For the RD (NR), Delhi

: Mr. Manish Raj, Company Prosecutor.

For the Official Liquidator

: Ms. Chetana Kandpal, Company Prosecutor

ORDER

Learned Counsel for the petitioners is present. Heard the Ld. Counsel for the petitioner at length and also the Ld. Representatives on behalf of the Regional Director & Official Liquidator in relation to the Scheme of amalgamation.

At the request of the Ld. Counsel for the petitioner, a week's time is granted for filing the Certificate from the Chartered Accountant.

List on 14.8.2017

Surjit
10.8.2017

(Sd/-)
(R. VARADHARAJAN)
MEMBER (JUDICIAL)